

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 128 of 2013 &**  
**IA No. 193 , 194 & 229 of 2013**  
**And**  
**Appeal No. 129 of 2013 &**  
**IA No. 196 & 230 of 2013**

**Dated : 2<sup>nd</sup> September, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**M/s. Bhilangana Hydro Power Ltd. .... Appellant(s)**  
**Versus**  
**Power Transmission Corporation of ... Respondent(s)**  
**Uttrakhand Ltd. & Ors.**

**Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Advocate**  
**Ms. Shikha Ohri**  
**Mr. Ruth Elwin**

**Counsel for Respondent (s) : Mr. M.G. Ramachandran**  
**Mr. Sarul Jain, Mr. Kamal Kant**  
**and Mr. Santosh Vashisht AR**  
**for R-1.**  
**Mr. Buddy A. Rangandhan**

**ORDER**

We have heard the learned counsel for the parties in application for vacating the stay. Though we are not inclined to vacate the Stay in entirety, we want to make it clear that the stay which has been granted by this Tribunal is only in respect of Component 'B'. With these observations, the IA No. 229 of 2013 and IA No. 230 of 2013 are disposed of. Since learned counsel for the respondent is insisting for vacating the stay in full, we are inclined to take up the main appeal itself by fixing an early date for the disposal.

Accordingly, post the main Appeals for hearing on **18<sup>th</sup>**  
**September, 2013**. In the mean time pleadings be completed.  
Commission will also file the reply.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*ss/vt*